

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00136/2018**

Jabalpur, this Monday, the 13<sup>th</sup> day of August, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Vinod Lowanshi  
S/o Ramniwas Lowanshi  
Aged about 26 years  
R/o Ward No.30 Near Poliya  
Gwaltoli Hoshangabad  
District Hoshangabad (M.P.)

**-Applicant**

(By Advocate –**Shri Sushil Goswami**)

**V e r s u s**

1. Union of India,  
Through General Manager  
West Central Railways  
Indira Market  
Jabalpur 482001

2. Divisional Railway Manager WCR  
Jabalpur Zone  
Jabalpur (M.P.) 482001

3. Senior Divisional Engineer  
(Rail Track) Jabalpur  
Jabalpur 482001

**- Respondents**

(By Advocate –**Smt. Anjana Shrivastava proxy counsel for**  
**Shri A.S. Raizada**)

**O R D E R (Oral)**  
**By Navin Tandon, AM:-**

This Original Application has been filed seeking appointment under LARSGESS, which has been rejected by the respondents vide order dated 14.03.2018 (Annexure A-4).

**2.** Smt. Anjana Shrivastava proxy counsel for Shri A.S. Raizada, learned Standing counsel appearing on advance notice for the respondents submitted that in view of the decision by Hon'ble High Court of Punjab and Haryana in case of ***Kala Singh and Ors.*** vs. ***Union of India and Ors.***, Railway Board vide E(P&A) 1-2015/RT-43 dated 27.10.2017 has put the LARSGESS Scheme on hold.

**3.** At this stage, learned counsel for the applicant submits that he may be permitted to withdraw this Original Application with liberty to file it fresh as and when the cause of action arises.

**4.** Considering the fact that the LARSGESS scheme now has been put on hold, we dispose of this Original Application at this stage granting liberty to applicant to file a fresh Original Application as and when fresh cause of action arises in future.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**